GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:180
ANSWERED ON:05.12.2013
REMOVE RESTRICTION ON USES OF ELECTRONIC GADGETS
Danve Shri Raosaheb Patil

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the present stand of Directorate General of Civil Aviation (DGCA) and Ministry of Civil Aviation on providing internet services to passengers through Wi-Fi onboard for using tablet, Smartphone and laptop except at the time of taking off and landing;
- (b) whether the Government proposes to remove restriction on uses of those electronic gadgets during air travel;
- (c) if so, the details thereof; and if not, the reasons therefor; and
- (d) the steps being taken in the field of Research and Development to enhance these technical facilities?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRIK. C. VENUGOPAL)

(a) Para 3.1 & 3.2 of CAR Section 5 Series X Part I, provides that, ?No person shall use any electronic device, which intentionally transmits radio signals like mobile/cellular phones, amateur radio transceivers, etc. at all times while on board an aircraft for the purpose of flight.

Electronic devices, intentionally transmitting radio signals like mobile/cellular phones, amateur radio transceivers, etc., if carried on board, must be kept switched off. Para 3.3 of said CAR also provides that, ? electronic devices which are not intentional transmitter of radio signals such as laptop computers, video cameras, electronic entertainment devices, electric shavers, etc., if carried on board, shall not be used by any person, as announced by the cabin crew, inside the aircraft during taxy, take-off, climb out, descent, final approach and landing phases of flight?

- (b) No Madam. No such proposal is under consideration in DGCA at present.
- (c) & (d): Do not arise in view of (b) above.